

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.125
C.P.(IB)/14(MP)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Tehseen Khan

.....Applicant

Order delivered on 27/07/2023

Coram:

Mahendra Khandelwal, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent : Ld. Adv. Mr. Amann Sharma

ORDER

This is the application filed under Section 95 of IBC. Since the constitutional validity of the provisions of Section 95 as regards Insolvency Resolution Process of the personal guarantor is under challenge before the Hon'ble Supreme Court, the hearing of this matter is deferred to **05.10.2023**.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

Neeraj/Narendra

Sd/-

MAHENDRA KHANDELWAL
MEMBER (JUDICIAL)